Annexure-4 Name of the Corporate Debtor: KSS Petron Private Limited (In-Liquidation) Date of Commencement of Liquidation: 27.12.2019

List of Stakeholders Version-7 as on 02.06.2025

List of Operational Creditors (Employees)

List of Operational Creditors (Employees) (Amount in															
l. No	Name of authorised representative, if any	Name of employee	Identification No.	Details of claim received Date of receipt	Amount claimed	of claim admitted	Amount of claim for the period of twelve months preceding the liquidation commencement	ails of Claim Admitted Nature of claim	Amount covered by Guarantee		Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
1	. NA	Ajit Kumar Singh	KI-1622	13.02.2020	₹ 2,79,946.00		date ₹ -	Employee	NA	18%	₹ -	₹ -	₹ -	₹ -	Wholly admitted Refer note 4.
2	2 NA	Alok Ranjan Ghatak	K-1070	26.01.2020	₹ 2,43,134.00	₹ 2,43,134.00	₹ -	Employee	NA	15%	₹ -	₹ -	₹ -	₹ -	Wholly admitted
3	3 NA	Arobindo Ghoshal	KI-1699	26.01.2020	₹ 75,000.00	₹ 15,000.00	₹	Employee	NA	1%	₹ -	₹ -	₹ 60,000.00	₹ -	Partially admitted
4	NA	Bidyut Moulik	KI-1880	22.01.2020	₹ 30,911.00	₹ 30,911.00	₹ -	Employee	NA	2%	₹ -	₹ -	₹ -	₹ -	Wholly admitted
5	5 NA	Bivash Choudhary	KI-1766	20.01.2020	₹ 20,325.00	₹ 20,325.00	₹ -	Employee	NA	1%	₹ -	₹ -	₹ -	₹ -	Wholly admitted
6	5 NA	Debabrata Saha	EC-890	12.01.2020	₹ 61,854.00	₹ 61,854.00	₹ -	Employee	NA	4%	₹ -	₹ -	₹ -	₹ -	Wholly admitted Refer note 4.
7	7 NA	Hem Chandra Konar	KI-1579	23.01.2020	₹ 2,73,831.00	₹ 2,73,831.00	₹ -	Employee	NA	17%	₹ -	₹ -	₹ -	₹ -	Wholly admitted Refer note 4.
8	B NA	Hem Singh Shekhawat	KI-2030	21.01.2020	₹ 2,87,708.00	₹ 2,87,708.00	₹ -	Employee	NA	18%	₹ -	₹ -	₹ -	₹ -	Wholly admitted
g) NA	KrishnKant P Soni	KI-2450	14.01.2021	₹ 1,16,182.00	₹ -	₹ -	Employee	NA	0%	₹ -	₹ -	₹ 1,16,182.00	₹ -	Wholly rejected. Refer note 3.
10) NA	Nabin Ghosh	KI-1728	25.01.2020	₹ 49,069.00	₹ 49,069.00	₹ -	Employee	NA	3%	₹ -	₹ -	₹ -	₹ -	Wholly admitted
11	. NA	Rohit Kumar Jha	KI-1801	25.01.2020	₹ 33,252.00	₹ 33,252.00	₹ -	Employee	NA	2%	₹ -	₹ -	₹ -	₹ -	Wholly admitted
12	2 NA	Shambhu Raut	KI-1549	18.01.2020	₹ 58,888.00	₹ 58,888.00	₹ -	Employee	NA	4%	₹ -	₹ -	₹ -	₹ -	Wholly admitted
13	3 NA	Sushovan Sarkar	KI-1739	20.01.2020	₹ 67,723.00	₹ 67,723.00	₹ -	Employee	NA	4%	₹ -	₹ -	₹ -	₹ -	Wholly admitted Refer note 4.
	I NA	Siddhartha sen	KI-1547	17.06.2021	₹ 2,52,394.00		₹ -	Employee	NA	10%		₹ -	₹ 97,552.00		Partially admitted Refer note 4.
Α	ppendix 4A.	Total			₹ 18,50,217.00	15,76,483.00	-		₹ -	100%	₹ -	₹ -	₹ 2,73,734.00	₹ -	

Notes:				
egulation 19 (4) of IBBI (Liquidation Process) Regulations 2016]				
Regulation 19 (4) of IBBI (Liquidation Process) Regulations 2016]		10,50,217.00	1	23,00,010.00
Net Admitted claim [The Amount is inclusive of the claims admitted pursuant to	₹	18,50,217.00	₹	23,80,816.00
BBI (Liquidation Process) Regulations 2016	₹	<u>-</u>	₹	8,04,333.00
the basis of the books of account of the corporate debtor as per Regulation 19 (4) o	ř.			
Add: The claims of those employees who have not made a claim, being admitted or	^			
4.4. The electron of the common common to the common to the common of the common common to the common commo				

- 1. The liquidator has made the best estimate of the amount of the claim based on the information available with him and on the basis of proofs of claims submitted and accepted by him.
- 2. The liquidator reserve his right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority.
- 3. Verification of this claim is subject to the compliance of Order dated 29.06.2021 passed by Hon'ble National Company law Tribunal, Mumbai Bench in the matter of IA No. 1011/2021.
- 4. The deficit of Rs. 4,70,670/- in the gratuity fund account no. 910010010639589 of the Corporate Debtor namely, Kazstroyservices Infrastructure I.P. Ltd. EMP Group Gratuity Sector 54, Gurugram (Haryana), towards the gratuity claim of the following employees of the Corporate Debtor, being priority dues have been discharged in full and paid on 21.04.2025:
- a. Ajit Kumar Singh Rs.1,79,409/-
- b. Debabrata Saha Rs. 61,854/-
- c. Hem Chandra Konar Rs. 2,73,831/-
- d. Sushovan Sarkar Rs. 67,723/-
- e. Siddhartha Sen Rs. 1,35,672/-
- Total Gratuity Due-Rs.7,18,489/-

However, since then the payment has been pending for disbursement to the aforesaid employees under the pretext of some alleged attachment of said banking account. The Liquidator & the relevant employees shall accordingly have their exclusive rights & priority to their respective amount.

Appendix 4A.									
SI. No	Name	Identification			and the second of the second o	Nature of claim	Remarks,		
	Name of the Control o	No.			of claim		ifany		
	employee		receipt		admitted				
1	Abhijit Das	NA .	NΑ	3	₹ 80,124.00	Employee	Refer Note 1		
1		INA	INA						
2	Gouranga Chakarborty	NA	NA	₹ -	₹ 1,56,966.00	Employee	Refer Note 1		
	Indu Shekhar						Refer Note 1		
3	Trad Strektral	NA	NA	₹ -	₹ 1,48,470.00	Limpioyee			
4	Kumar Nath Mishra	NA	NA	₹ -	₹ 1,14,254.00	Employee	Refer Note 1		
	Manoj Maurya						Refer Note 1		
5	Ivialioj Iviaul ya	NA	NA	₹ -	₹ 40,738.00	Lilipioyee	NCICI NOTE I		

6	Narottam Panda	NA	NA	₹ -	₹	29,743.00	Employee	Refer Note 1
7	Prodip Kumar Das	NA	NA	₹ -	₹	52,171.00		Refer Note 1
8	Rajib Chaterjee	NA	NA	₹ -	₹	53,251.00		Refer Note 1
9	S Balaji Gururaj	NA	NA	₹ -	₹	24,802.00		Refer Note 1
10	Sujit Kumar Das	NA	NA	₹ -	₹	27,539.00		Refer Note 1
11	Sukumar Mandal	NA	NA	₹ -	₹		Employee	Refer Note 1
Total Amount		NA	NA	₹ -	₹	8,04,333.00		

Notes:-These notes to be considered as an integral part of this sheet

^{1.} This employee has not made a claim in the Liquidation proceedings of the Corporate Debtor, however Liquidator has admitted his claim on the basis of the books of account of the corporate debtor, as per regulation 19(4) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

^{2.} The liquidator reserve her right to modify the List of stakeholders (based on verification of the records and information after the end of lockdown period) and accordingly modify the entry in compliance of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 and/or in the manner as may be directed by the Adjudicating Authority.